

SHRI RAJNATH SONKAR SHASTRI
Such as Uttar Pradesh and Bihar

SHRI SALMAN KHURSHEED So far, our policy has been to identify the areas where the production of rubber is low and it can be raised. Therefore, our policy is to increase it as soon as possible. In addition to these rubber producing states, we are ready for cultivation of rubber in those States also where the land is available to us, acquisition of land from the farmers and to produce rubber in that land are not an easy task. If the hon. Member has got any such information and land is available in some State which can be acquired easily, we will surely consider it.

Grants to states

*430 **SHRI BRIJ BHUSHAN SHARAN SINGH** Will the Minister of FINANCE be pleased to state

(a) the amount of grants given to States during 1991-92 State wise,

(b) whether the amount given to the Uttar Pradesh has been much lower than requested for

(c) if so, the reasons therefor and

(d) the action taken/proposed to be taken in this regard?

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE) (a) A statement is laid on the Table of the House as Annexure-I

(b) to (d) A statement is laid on the Table of the House as Annexure II

ANNEXURE-I

Grants provided to states during 1991-92

<i>Special Category States</i>	<i>(Rs. in Crores)</i>
1 Arunachal Pradesh	274.04
2 Assam	912.92
3 Himachal Pradesh	407.58
4 Jammu & Kashmir	869.46
5 Manipur	247.62
6 Meghalaya	203.43
7 Mizoram	217.23
8 Nagaland	242.48
9 Sikkim	98.41
10 Tripura	278.10
Total (I)	3751.37
<i>II Non Special Category States</i>	
1 Andhra Pradesh	345.07
2 Bihar	515.66
3 Goa	49.00
4 Gujarat	196.53
5 Haryana	53.75
6 Karnataka	185.22
7 Kerala	226.64
8 Madhya Pradesh	388.67
9 Maharashtra	264.66
10 Orissa	340.49
11 Punjab	103.78

<i>Special Category States</i>	<i>(Rs. in Crores)</i>
12. Rajasthan	455.66
13. Tamil Nadu	251.92
14. Uttar Pradesh	1194.61
15. West Bengal	386.55
Total (II)	4958.21
Grand Total (I+II)	8709.48

ANNEXURE-II

The State Government of Uttar Pradesh asked for the following further assistance to meet the expenditure on relief rehabilitation works in earthquake affect areas of the State;

(i) Release in advance of two quarterly instalments of Central share to States Calamity Relief fund (GRF) amounting to Rs. 33.75 crores out of the total Central share of GRF amounting to Rs. 67.50 crores for 1992-93.

Two instalments of Centre's contribution to the GRF of Uttar Pradesh will be made in the first week of April 1992 after the Central Budget for 1992-93 is passed.

(ii) The State Government has submitted a memorandum to the Ministry of Agriculture, Government of India seeking Special Central assistance of Rs. 152.00 crores for calamity relief under the Ninth Finance Commission's recommendation in para 6.118 of their final report.

Ministry of Agriculture has proposed to send a Central Team to earthquake affected areas of Uttar Pradesh to assess the damages caused by the earthquake and requirement of funds. Any additional Central assistance as asked for by the State Government in their memorandum may be considered on receipt of the report of the Central Team and a decision taken by the Government on the

recommendations of the Team.

[Translation]

SHRI BRIJ BHUSHAN SHARAN SINGH: I would like to know from the hon. Minister about the amount demanded by Uttar Pradesh Government as grant-in-aid, and the amount provided by the Central Government to the State.

[English]

SHRI SHANTARAM POTDUKHE: Sir, the amount of grant that the central government has given to Uttar Pradesh was in 1990-91, Rs. 1,149.50 crores; in 1991-92, Rs. 1,194.61 crores and in 1992-93, it is estimated at Rs. 1,526, 27 crores.

[Translation]

SHRI BRIJ BHUSHAN SHARAN SINGH: You did not make it clear as to how much amount was demanded by Uttar Pradesh and how much have you provided to them. My second question is how much money is given by the Central Government in addition to the regular a grant-in-aid to Garhwal Relief fund.

[English]

SHRI SHANTARAM POTDUKHE: Sir, the relief and subsidy has been given from various items, that is, Prime Minister's Relief Fund, Advance Relief, 4th instalment of Central share towards CRF, ways and means, advance amounts of Central assistance, Ministry of Rural Development, Jawahar Rozgar Yojana, Relief material and all this comes to the tune of Rs. 208.825 crores.

[Translation]

SHRI BRIJ BHUSHAN SHARAN SINGH: May I know the amount of money provided to the earthquake victims, in addition to this amount, if not, the reasons, therefor?

SHRI SHANTARAM POTDUKHE: Mr.

Speaker, Sir, the financial assistance provided by the Central Government is on the basis of the recommendations made by the Finance Commission and the same grant is given to the state Government. Uttar Pradesh Government has also been provided assistance on the same line. *(Interruptions)*

MR. SPEAKER: You have to reply the question asked by Shri Brijbhushan Sharan Singh, and there is no need to reply to the question that are asked in between.

SHRI SHANTARAM POTDUKHE: The Agriculture Ministry is deputing a Central Team to visit Uttar Pradesh very soon, and after the team submits its report, the matter would be considered. *(Interruptions)*

MR. SPEAKER: You are discussing earthquake, it is useless. Why are you asking questions like this. Please don't do that. It is not proper to ask such questions repeatedly.

[English]

SHRI HARISH NARAYAN PRABHU ZANTYE: A great injustice has been done to Goa. You will be shocked to hear that the Approved outlay for this year is Rs. 170 crores but only Rs. 49 crores has been provided. I would like to bring to the notice of the House through you that in the last five or ten years such a low grant was never given. In 1987-88 Rs. 79 crores grant was given; in 1988-89 Rs. 86 crores given; in 1989-90 Rs. 100 crores given and in 1990-91 Rs. 110 crores grant is given. But in 1991-92 only Rs. 49 crores is given. I feel the Gadgil formula has been applied. It should not be only criteria. Goa is a developing state. Crores of rupees are given to the Central Exchequer by Goa Government by way of exports, by way of taxes, by way of foreign exchange etc.

MR. SPEAKER: You have to ask a question.

SHRI HARISH NARAYAN PRABHU ZANTYE: May I know from the hon. Minister whether he will reconsider the allocation

taking all these into consideration and help the Goa Government to come out of the crisis because it is a shock to the Goa Government.

SHRI SHANTARAM POTDUKHE: Goa is in non-special category States. In the year 1990-91 the Plan approved outlay of Goa was Rs. 130 crores. In 1991-92 it was Rs. 172-50 crores. There was an increase of 32.7 per cent. In 1992-93 it is Rs. 152.50 crores.

SHRI HARISH NARAYAN PRABHU ZANTYE: Sir, no answer is given by the hon. Minister.

SHRI BHUWAN CHANDRA KHANDURI: Sir, the earthquake took place in my constituency.

MR. SPEAKER: You have not read the question itself. This does not belong to the earthquake areas. This pertains to allotment to the States. Please read the question. Now please take your seat, not like this.

SHRI BHUWAN CHANDRA KHANDURI: Sir, no reply is given.

MR. SPEAKER: You do not make the Question Hour also irregular like this, it is not allocation to the earthquake affected areas. Please take your seat now.

SHRIMATIMALINI BHATTACHARAYA: In a letter to the mayor of Calcutta, the Prime Minister has said that there is a proposal to create special funds for four metropolitan cities, but this cannot be accepted at the moment due to resource constraint. The Mayor has also been advised that the State Government should be approached to allocate funds from the State annual plan. In view of this I would like to ask the hon. Finance Minister whether the Government would consider increase in the central allocation for State Plan, so that the needs of all the big cities may be fulfilled.

SHRI SHANTARAM POTDUKHE: Sir, I do not have any information.

MR. SPEAKER: It is a very big policy matter.

SHRI SHANTARAM POTDUKHE: As far as the Hon. Plan Central assistance is concerned, as I said, it is given as per the recommendation of the Finance Commission.

SHRINIRMALKANTICATTERJEE: If it is a policy matter, let the Finance Minister reply; the Finance Minister is sitting here.

THE MINISTER OF FINANCE (SHRI MANMOHAN SINGH): Mr. Speaker, Sir, I do appreciate the need to spend more money in dealing with the problem of metropolitan cities. But I must confess to you that in the present state, the Central Government is in no position to increase the Central assistance for the coming years.

Rehabilitation of The Retrenched Textile workers

*431. **SHRI MOHAN RAWALE:** Will the Minister of TEXTILES pleased to state:

(a) whether a sum of Rs. 53. 65 crores has been reserved for the rehabilitation package for the workers rendered jobless due to closure of the textile mills;

(b) if so, the details of the workers who have been provided relief from this amount so far;

(c) the number of workers who are yet to be provided relief;

(d) the time since when these workers are jobless;

(e) the time by which the payment is likely to be released to these jobless workers;

(f) whether there is any proposal to reopen the closed textile mills; and

(g) if so, when and if not, the reasons thereof?

[Translation]

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) The Statement is laid on the Table of the House.

(a) to (e). There is a provision of Rs. 40 crores during the year 1991-92 (revised estimate) for disbursement to the workers under the Textile Workers' Rehabilitation Fund Scheme (TWRFS). As on 21st January, 1992, 20349 workers have been provided relief amounting to Rs. 36.27 crores and 23,855 workers are yet to be disbursed relief under the Scheme. These workers were affected during the period 1985-89. Certain Procedural difficulties in the way of disbursement of relief have been removed and instructions have been given for expeditious disposal of all pending cases. As the position differs from mill to mill, it is difficult to indicate a definite date by which all disbursement would be made.

(f) and (g). The matter regarding the reopening of the closed textile mills which have been referred to BIFR, are examined by BIFR, which draws up the rehabilitation package for the same. For others, Government would assist any efforts made by promoters/ workers' Cooperative to reopen closed mills.

SHRI MOHAN RAWALE: Mr. Speaker, Sir, I would like to know from the hon. Minister the date of inception of the Rehabilitation Fund. The Mills are closed down in Bombay for the last 10 years. May I know from the hon. Minister whether the Maharashtra Government has demanded for rehabilitation fund and the amount provided to them? I would also like to congratulate the Government for allowing the mills to operate on co-operative basis; but the poor labourers do not have money to run these closed mills. Will the Government provide equity capital to the labourers and will also participate in it? Otherwise it will provide a futile exercise.

SHRI ASHOK GEHLOT: This fund was started after our policy of 1985, and the